

ITEM NO.10 Court 6 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4633/2021

(Arising out of impugned final judgment and order dated 20-11-2018 in CRMB No. 209280/2017 passed by the High Court Of Judicature At Allahabad)

SAUDAN SINGH Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

(FOR ADMISSION and I.R.)

WITH

SLP(Cr1) No. 4634/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4849/2021 (II)
(FOR ORDERS ON THE QUESTION OF MAINTAINABILITY OF PETITION.)

SLP(Cr1) No. 4844/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4848/2021 (II)
(FOR ADMISSION and I.R. and IA No.72916/2021-CONDONATION OF DELAY IN FILING and IA No.72917/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72920/2021-EXEMPTION FROM FILING O.T. and IA No.72922/2021-EXEMPTION FROM FILING AFFIDAVIT)

SLP(Cr1) No. 4847/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4643/2021 (II)

SLP(Cr1) No. 4396/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4642/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4641/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4640/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4332/2021 (II)

(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4639/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4638/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4213/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4637/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4635/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4636/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 5472/2021 (II)

SLP(Cr1) No. 6928/2021 (II)
(FOR ADMISSION and I.R.)

Date : 22-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Pardeep Gupta, Adv.
Mr. parinav Gupta, Adv.
Mr. Krishna Kumar, Adv.
Ms. Nandini Gupta, Adv.
Ms. Mansi Gupta, Adv.
Ms. Mamta Sfharma, Adv.
Dr. (Mrs.) Vipin Gupta, AOR

Mr. Viraj R Datar, Sr. Adv.
Mr. Nagendra Singh, Adv.
Mr. Ronak Karanpuria, AOR
Mr. Akshay Saxena, Adv.
Dr. Amardeep Gaur, Adv.

For Respondent(s) Mr. Shashank Shekhar Singh, AOR

Ms. Garima Prashad, Sr. Adv., AAG
Mr. Sarvesh Singh Baghel, AOR
Mr. Srinivas Vishen, Adv.

Mr. Ajay Vikram Singh, AOR

Mr. Rohit Pandey, Adv.
Mrs. Priyanka Singh, Adv.
Mr. Neelambar Jha, Adv.
Mr. Chandra Shekhar, Adv.

Ms. Garima Prasad, Sr. Adv., AAG
Mr. Ajay Vikram Singh, AOR
Mr. Shantanu Singh, Adv.
Ms. Priyanka Singh, Adv.

Ms. Garima Prashad, Sr. Adv./AAG
Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang N. Khongwir, Adv.
Ms. Deepika Kalia, Adv.
Mr. Dhawal Uniyal, Adv.
Mr. Parth Yadav, Adv.
Mr. Anil Kumar, Adv.

Mr. Manish Shanker Srivastava, Adv.
Mr. Abhishek Kumar Singh, AOR
Ms. Pallavi Singh, Adv.
Ms. Kalpana, Adv.

Ms. Sweta Rani, AOR
Mr. Anant Agarwal, Adv.

Mr. Yashvardhan, Adv.
Mr. Apoorv Shukla, AOR
Ms. Smita Kant, Adv.
Ms. Ishita Farsaiya, Adv.
Ms. Prabhleen Kaur, Adv.
Ms. Kritika, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State submits that in view of the suggestions filed by the High Court, she will sit down with the counsel for the High Court to work out the agreed directions which they seek from this Court to sort out the problem which is at hand. We make it clear that if the High Court in its wisdom feel it appropriate, it can itself issue the directions which can meet the exigencies of the situation whereupon nothing more would be

required to be done by us.

List on 05.10.2021.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)